

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Navotpad Surfactants Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the applicant	None.
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ORDER

CA-116(PB)/2019:-

Status report along with the minutes of first meeting of the CoC, appointment of IRP as RP and other steps like constitution of CoC, copies of emails sent to various entities, written consent to act as RP etc. are taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

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(M. M. KUMAR)
PRESIDENT

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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)